

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAARA INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CAARA INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08 th December, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under the Companies Act-2013
4.	Corporate Identity No. of corporate debtor	U55101DL2014PTC273893
5.	Address of the registered office of corporate debtor	NO-14, LSC B-1, Vasant Kunj, New Delhi-110070.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 28.07.2020 (Order received on 30.07.2020)
7.	Estimated date of closure of insolvency resolution process	23.01.2021 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Navdeep Gupta IBBI/IPA-001/IP-P01791/2019-2020/12814
9.	Address and e-mail of the interim resolution professional, as registered with the Board	487/40, 2nd Floor, Gopal Tower, Near Metro Station, Peera Garhi, New Delhi-110087 Email: ngaoffice@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS FOR SENDING CLAIMS:- ARK RESOLUTION PROFESSIONAL PRIVATE LIMITED C-60 3 RD Floor C-Block Community Centre, Janak Puri New Delhi-110058. Email: cirp.caaraindia@gmail.com
11.	Last date for submission of claims	13.08.2020 (Copy of NCLT order dated 28.07.2020, received by IRP on 30.07.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and {FORMS;-Claim by Form B: Operational Creditor except workmen & employees. Form C: Financial Creditors Form CA: Financial Creditors in a class Form D: Workmen or Employee Form E: Authorised Representative of workmen or employee Form F: Creditors (other than financial creditors & Operational Creditors) (b) Details of authorized representatives are available at:	The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in Physical Address for sending claims: ARK RESOLUTION PROFESSIONAL PRIVATE LIMITED C-60 3RD FLOOR C-BLOCK COMMUNITY CENTRE, JANAK PURI NEW DELHI-110058. NA



Handwritten signature/initials

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Notice is hereby given that the National Company Law Tribunal (New Delhi) C-IV has ordered the commencement of a corporate insolvency resolution process of the **CAARA INDIA PRIVATE LIMITED** on 28.07.2020.

The creditors of **CAARA INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors, Operational Creditors, Workmen & Employee may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Name: Navdeep Gupta
Registration No.: IBB/PA-001/IP-P01791/2019-2020/12814
Interim Resolution Professional
CAARA INDIA PRIVATE LIMITED



Date: 30.07.2020

Place: New Delhi